## GOVERNMENT OF INDIA WATER RESOURCES LOK SABHA

UNSTARRED QUESTION NO:4328
ANSWERED ON:16.12.2009
MEASURES FOR SUSTAINABLE DEVELOPMENT OF GROUND WATER
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## Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether various international institutions including World Bank and Second Administrative Commission have shown their concern and suggested measures for sustainable development of ground water in the country;
- (b) if so, the details thereof; and
- (c) the effective steps taken by the Government thereon?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES(SHRI VINCENT H. PALA)

- (a) to (c) The Central Ground Water Board (CGWB) have examined different reports on ground water situation in the country and after taking into account their own studies, they have stated that in some areas of the country trends of over-exploitation of ground water resources have been observed. The steps taken by the Government to ensure sustainable development of ground water in the country include;-
- # Implementation of demonstrative artificial recharge projects by CGWB in the country.
- # Implementation of scheme on "Artificial Recharge to ground water through Dug wells" for augmenting the ground water resources in 7 States namely, Andhra Pradesh, Maharashtra, Karnataka, Rajasthan, Tamil Nadu, Gujarat & Madhya Pradesh.
- # Implementation of scheme for Repair, Renovation and Restoration of water bodies. The objectives of the scheme cover augmentation of ground water recharge.
- # Implementation of Farmers Participatory Action Research Programme aimed at creating awareness about water conservation practices.
- # Circulation of 'Model Bill' to enable States/Union Territories to enact suitable legislation for regulation and control of ground water development.
- # Setting up of Central Ground Water Authority (CGWA) for the purpose of regulation of ground water management and development in the country.
- # Organization of mass awareness programmes on Water Management, Rain Water Harvesting and Artificial Recharge of Ground Water.
- # States have been advised for making rainwater harvesting mandatory. In pursuance thereof, 18 States and 4 UTs have made provision for construction of rain water harvesting structures mandatory under their building bye- laws.
- # Circulation of a Master Plan for artificial recharge of ground water to the States/UTs.
- # Institution of Bhoomijal Samvardhan Puraskars & National Water Award to encourage adoption of innovative practices of ground water augmentation and artificial recharge through people's participation.